

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-31(PB)2017

IN THE MATTER OF:

Axim Commoddeal Pvt. Ltd. &
Daniel Tradex Ltd. Applicant/petitioner
With
Cartel Finance & Investment Pvt. Ltd. Respondent

Order under Section 230/232 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

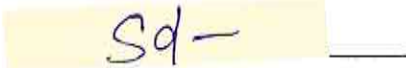
Ms. Deepa Krishan
Hon'ble Member (T)

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor
For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner requests for short adjournment to locate some relevant papers, which appears to have been misplaced in his office.

List again on 25th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi